



2026:AHC-LKO:13964-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 19151 of 2020

Vinod Kumar Kashyap

.....Petitioner(s)

Versus

State Of U.P.Thru Addl.Chief Secy. Home
Deptt.Lucknow And Ors.

.....Respondent(s)

Counsel for Petitioner(s)	: Rakesh Chandra Tewari, Mirza Shariq Aziz, Mohd.Zaid Khan, Mohiuddin Khan
Counsel for Respondent(s)	: C.S.C., Namit Sharma

Court No. - 1

**HON'BLE RAJAN ROY, J.
HON'BLE MANISH KUMAR, J.**

Sri Namit Sharma, learned counsel for the Nagar Nigam, Lucknow is present.

The petitioner has not filed his affidavit establishing his credentials in compliance of the order dated 07.12.2020. We see no reason to proceed in this matter.

However, this will not amount to condonation of any misconduct or offence, which may have been committed by the concerned opposite parties in respect to which any FIR or other proceedings may have been initiated or may be pending before any court or authority as we have only declined to proceed further at the behest of the petitioner.

Petition stands disposed of accordingly.

(Manish Kumar,J.) (Rajan Roy,J.)

February 20, 2026

Nitesh